

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. 1048 of 1994

New Delhi this the 23rd day of May, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman  
Mr. B.N. Dhoundiyal, Member

Shri T.K. Sadhwani  
Ministry of Commerce,  
43, Okhla Industrial Estate,  
New Delhi-20.

...Applicant

By Advocate Shri E.X. Joseph with Shri N. Amresh, Counsel

Versus

1. Union of India through the  
Secretary to the Government of India,  
Ministry of Textiles,  
Udyog Bhavan,  
New Delhi.
2. The Development Commissioner (Handicrafts),  
Ministry of Textile,  
West Block No.7,  
R.K. Puram,  
New Delhi.
3. The Regional Director (NR)  
Office of DC (Handicrafts),  
West Block No.8,  
R.K. Puram,  
New Delhi.
4. Deputy Director,  
Regional Design and Technical Development  
Centre,  
43, Okhla Industrial Estate,  
New Delhi. ...Respondents

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Vice-Chairman

The applicant apprehends that he may be reverted. The learned counsel for the applicant states that a decision has been taken by the department to revert the applicant. However, a copy of the said decision is not on record. Learned counsel for the applicant states that the applicant has been informed of the decision.

2. Learned counsel relies upon a decision of the Madras Bench of the Tribunal in the case of N.K. Murthy Vs. Union of India & Others. This case merely states that

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even in the absence of any order, an application under Section 19 of the Administrative Tribunals Act, can be entertained. On the peculiar facts of the case, the Madras Bench held that an application was maintainable even in the absence of a formal order. This case is not apposite.

The application is rejected as premature.

*B.N. Dhoondiyal*  
(B.N. DHOUNDIYAL)  
MEMBER (A)

*S.K. Dhaon*  
(S.K. DHAON)  
VICE CHAIRMAN

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